

**LOK SABHA
UNSTARRED QUESTION NO. 717
TO BE ANSWERED ON 21ST NOVEMBER, 2016**

ADULTERATION OF PETROLEUM PRODUCTS

†717. **SHRI HARINARAYAN RAJBHAR:**
SHRI S. RAJENDRAN:

पेट्रो लयम और प्राकृतिक गैस मंत्री

Will the Minister of PETROLEUM & NATURAL GAS be pleased to state:

- (a) whether the incidents of under measurement and adulteration of petrol/ diesel by various petrol pumps in the country have been reported/noticed by the Government during the last three years and the current year;
- (b) if so, the details thereof and the number of complaints received against the petrol pumps/persons involved by the Oil Marketing Companies (OMCs) and the punitive action including cancellation of licences taken against them, OMC/State/UT-wise;
- (c) the steps taken by the Government to conduct regular drives/surprise checks and evolve a mechanism at national level to curb such malpractices and the action taken by the Government against the erring persons/dealers found involved therein, State/UT-wise; and
- (d) whether the National Green Tribunal has recently directed the Central Pollution Control Boards, Petroleum Ministry and State Pollution Control Boards to conduct surprise inspection of petrol pumps in Delhi and NCR to check adulteration and if so, the details thereof and action taken by the Government thereon?

ANSWER

पेट्रो लयम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री (स्वतंत्र प्रभार)

(श्री धर्मेन्द्र प्रधान)

**MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF PETROLEUM &
NATURAL GAS (SHRI DHARMENDRA PRADHAN)**

(a) & (b) : Details of cases detected by Oil Marketing Companies (OMCs) namely, Indian Oil Corporation Limited (IOCL), Bharat Petroleum Corporation Limited (BPCL) and Hindustan Petroleum Corporation Limited (HPCL) related to under-measurement and adulteration detected at retail outlets during the last three years and current year (April-September, 2016) are annexed as Annexure-I.

In proven cases of under-measurement and adulteration, there is a provision to cancel the license in the Marketing Discipline Guidelines (MDG)/Dealership

Agreement. OMCs have terminated 163 retail outlets for such irregularities during the last three years and current year (April – September, 2016). State/ OMC-wise detail for the said period is annexed as Annexure-II.

(c) : Public Sector OMCs undertake regular and surprise inspection of Retail Outlets and take action under the provisions of MDG and Dealership Agreements against the outlets found indulging in irregularities/malpractices. The MDG provides for termination of outlets in the first instance for serious malpractices and graded penalties for other malpractices/irregularities. The Motor Spirit and High Speed Diesel (Regulation of Supply, Distribution and Prevention of Malpractices) Order, 2005 issued by the Central Government under Essential Commodities Act, 1955 provides for punitive action also against malpractices such as adulteration. Several initiatives to prevent irregularities in Retail Outlets have been taken that include Automation of Retail Outlets, Third Party Certification of Retail outlets and Monitoring of movement of tank trucks through Global Positioning System (GPS). State/OMC-wise detail of inspections carried out at Retail Outlets during last three years and current year up to September, 2016 is annexed as Annexure-III.

(d) : In compliance of recent Order dated 14th September, 2016 of National Green Tribunal (NGT), Principal Bench, New Delhi in O.A. No.561 of 2015 filed by Cherub Singla Vs Union of India & Others, the samples of petrol and diesel were collected from the petrol pumps of OMCs and vehicles (2/4 wheelers) located in Delhi and NCR. The samples so collected have been got tested from Fuel Testing Laboratory (FTL), Noida, U.P. Test Report of these samples have been received from FTL, Noida .

Annexure-I

Annexure referred to in reply to part (a) & (b) of Lok Sabha Unstarred Question No.717 asked by Shri Harinaryan Rajbhar and Shri S. Rajendran for answer on 21.11.2016 regarding 'Adulteration of Petroleum Products'

State/OMC-wise detail of irregularities of under-measurement and adulteration found at Retail Outlets of OMCs during the last three years and current year (April-September, 2016)

Sl. No.	States/UTs	BPCL	HPCL	IOCL	Total
1	A&N Islands	0	0	0	0
2	Andhra Pradesh	9	100	68	177
3	Arunachal Pradesh	0	0	0	0
4	Assam	6	33	34	73
5	Bihar	10	33	83	126
6	Chandigarh	0	19	1	20
7	Chattishgarh	22	178	41	241
8	D & N Haveli	0	0	2	2
9	Daman and Diu	5	0	4	9
10	Delhi	2	10	25	37
11	Goa	7	8	7	22
12	Gujarat	26	12	162	200
13	Haryana	71	47	125	243
14	Himachal Pradesh	5	4	3	12
15	Jammu and Kashmir	2	15	5	22
16	Jharkhand	17	85	24	126
17	Karnataka	5	34	49	88
18	Kerala	6	11	20	37
19	Lakshadweep	0	0	0	0
20	Madhya Pradesh	99	224	93	416
21	Maharashtra	82	253	67	402
22	Manipur	2	0	1	3
23	Meghalaya	0	13	8	21
24	Mizoram	0	0	0	0
25	Nagaland	0	0	0	0
26	Odisha	39	94	84	217
27	Puducherry	0	7	2	9
28	Punjab	20	129	116	265
29	Rajasthan	64	82	168	314
30	Sikkim	2	1	0	3
31	Tamil Nadu	47	58	127	232
32	Telangana	5	39	28	72
33	Tripura	0	0	0	0
34	Uttar Pradesh	141	221	357	719
35	Uttarakhand	20	31	20	71
36	West Bengal	45	124	50	219
	Total	759	1865	1774	4398

Annexure referred to in reply to part (a) & (b) of Lok Sabha Unstarred Question No.717 asked by Shri Harinarian Rajbhar and Shri S. Rajendran for answer on 21.11.2016 regarding 'Adulteration of Petroleum Products'

State/OMC-wise detail of Retail Outlets terminated on account of irregularities of under-measurement and adulteration during the last three years and current year (April-September, 2016)

	States/UTs	BPCL	HPCL	IOCL	Total
1	A&N Islands	0	0	0	0
2	Andhra Pradesh	2	3	5	10
3	Arunachal Pradesh	0	0	0	0
4	Assam	0	0	4	4
5	Bihar	0	0	6	6
6	Chandigarh	0	0	0	0
7	Chattishgarh	2	1	0	3
8	D & N Haveli	0	0	0	0
9	Daman and Diu	0	0	0	0
10	Delhi	0	0	2	2
11	Goa	0	0	0	0
12	Gujarat	5	1	9	15
13	Haryana	5	0	0	5
14	Himachal Pradesh	0	0	0	0
15	Jammu and Kashmir	1	0	0	1
16	Jharkhand	1	1	2	4
17	Karnataka	0	0	2	2
18	Kerala	0	1	0	1
19	Lakshadweep	0	0	0	0
20	Madhya Pradesh	3	6	9	18
21	Maharashtra	3	7	5	15
22	Manipur	0	0	0	0
23	Meghalaya	0	0	0	0
24	Mizoram	0	0	0	0
25	Nagaland	0	0	0	0
26	Odisha	2	1	1	4
27	Puducherry	0	0	0	0
28	Punjab	3	2	7	12
29	Rajasthan	3	3	6	12
30	Sikkim	0	0	0	0
31	Tamil Nadu	5	0	3	8
32	Telangana	0	0	1	1
32	Tripura	0	0	0	0
33	Uttar Pradesh	15	1	11	27
34	Uttarakhand	0	0	2	2
35	West Bengal	3	0	8	11
	Total	53	27	83	163

Annexure-III					
Annexure referred to in reply to part (c) of Lok Sabha Unstarred Question No.717 asked by Shri Harinaryan Rajbhar and Shri S. Rajendran for answer on 21.11.2016 regarding 'Adulteration of Petroleum Products'					
State/OMC-wise number of inspections carried out during the last three years and the current year (April to September, 2016).					
		BPCL	HPCL	IOCL	Total
1	A&N Islands	0	0	246	246
2	Andhra Pradesh	11011	12804	14298	38113
3	Arunachal Pradesh	83	0	469	552
4	Assam	1359	1138	6346	8843
5	Bihar	6678	5756	16097	28531
6	Chandigarh	130	277	385	792
7	Chattishgarh	1499	3654	5271	10424
8	D & N Haveli	41	0	127	168
9	Daman and Diu	59	0	165	224
10	Delhi	1455	1512	2999	5966
11	Goa	544	335	414	1293
12	Gujarat	7266	5560	16307	29133
13	Haryana	4008	7450	18084	29542
14	Himachal Pradesh	623	1455	2845	4923
15	Jammu and Kashmir	1092	1433	2739	5264
16	Jharkhand	3518	3144	8226	14888
17	Karnataka	11260	9724	19704	40688
18	Kerala	5502	5667	10386	21555
19	Lakshadweep	0	0	0	0
20	Madhya Pradesh	7612	7986	14975	30573
21	Maharashtra	17132	17346	24031	58509
22	Manipur	118	0	813	931
23	Meghalaya	428	318	1321	2067
24	Mizoram	15	41	195	251
25	Nagaland	86	31	372	489
26	Orissa	4703	4035	9283	18021
27	Puducherry	377	367	595	1339
28	Punjab	6228	9507	23644	39379
29	Rajasthan	8054	6167	20950	35171
30	Sikkim	259	91	246	596
31	Tamil Nadu	17216	12019	25047	54282
32	Telangana	5295	5230	11016	21541
32	Tripura	14	0	515	529
33	Uttar Pradesh	9869	14981	45631	70481
34	Uttarakhand	1242	2149	3320	6711
35	West Bengal	6439	6687	15700	28826
	Total	141215	146864	322762	610841

